

C.C. No. 112/19

CBI VS. V. K. JOLLY & ORS.

17.09.2020

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court pursuant to the directions received from the Hon'ble High Court vide Order Nos. 26/DHC/2020 dated 30.07.2020 & 322/RG/DHC/2020 dated 15.08.2020 and in compliance of order bearing No. 417/RG/DHC/2020 dated 27.08.2020.

Present: Sh. Om Prakash Ld. PP for CBI.

A-1 V. K. Jolly in person.

Sh. I. D. Vaid and Dhruv Sehrawat Ld. Counsel for A-2 D. K. Malhotra.

A-3 Ashok Goenka, A-5 Lata Rani Goenka and A-6 Mayur Goenka are in person.

A-4 Suraj Goenka in person.

Matter was at the stage of final arguments.

Ld. PP for the CBI seeks some more time for addressing further arguments since he could not inspect the documents on court record.

On joint request, let the matter be fixed for addressing further final arguments on behalf of Prosecution as well as for filing of written submissions and their consent on **25.09.2020**.

In the meantime, Ahlmad is directed to get the case file scanned. This order be uploaded by the Reader on the official website.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/17.09.2020